

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(IB)-04(PB)/2018

IN THE MATTER OF:

IFCI Limited

.... APPLICANT / PETITIONER

Vs

M/s. Hydric Farm Inputs Ltd.

....

RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 08.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR

Hon'ble President

S. K. MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s) Mr. S.S. Ahluwalia and Mr. Partha J. Deka, Advs.

For the Respondent(s) Mr. Ashwani Ahuja, Advocate

ORDER

Let the reply be filed within ten days with a copy in advance to the other side.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the other side.

List for arguments on 01.03.2018.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)